

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE THIRD DAY OF MAY
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION NO: 27445 OF 2021

Between:

Sri. Burugu Sathish Reddy, S/o. Sri. Burugu Narsi Reddy, Aged about 35 years,
Occupation : Business, R/o. H.No. 3-19, Renikunta, Nalgonda, Telangana State.

.....PETITIONER

AND

1. M/s. Mansarovar Pearls (India) Private Limited, H No.21-6-475, Gandhi Bazar, Charkaman, Charminar, Hyderabad.
2. Satyajeet Agarwal, S/o Late Kedarnath Agarwal, Aged 58 years, Occ : Managing Director, R/o.H.No.3-6-496/1, Street No.6, Himayatnagar, Hyderabad.
3. Mrs. Vijayalaxmi Agarwal, W/o Satyajeet Agarwal, Aged about 54 years, Occ Business, R/o H. No. 3-6-469/1/1, Street No. 6, Himayathnagar, Behind Maruthi Show Room, Hyderabad-500 029.
4. Mr. Krishna Agarwal, S/o Satyajeet Agarwal, Aged about 28 years, Occ : Business, R/o H. No. 3-6-469/1, 1st Floor, Street No. 6, Behind Maruthi Show Room, Hyderabad - 500 029.
5. Mrs. Chinkey Agarwal, W/o Adarsh Kedia, Aged about 38 years, Occ : House Wife R/o H. No. 5-3-981, Fasi Jung Lane, Osman Gunj, Hyderabad - 500 012.
6. Mr. Pannalal Agarwal, S/o Late Mohanlal Agarwal, Aged about 39 years, Occ: Business R/o H.No.21-1-898, Ghansi Bazar, Charminar, Hyderabad - 500 002.
7. Mrs. Vidya Devi, W/o Late Mohanlal Agarwal, Aged about 70 years, Occ : House Wife R/o. H. No. 21-1-898, Ghansi Bazar, Charminar, Hyderabad- 500 002.
8. Mr. Kodavath Umla, S/o Redya, Aged about 42 years, Occ : Business, R/o H. No. 9-81, Palmakole, K.V. Rangareddy, Shamshabad, Telangana -509 325.

9. Canara Bank, Represented by its Authorised Officer, ARM Branch-1, 3rd Floor, Circle Office Building, H.No. 10-3-163 and 163/A, Plot No. 85, Survey No. 625, Beside Rail Nilayam, Secunderabad - 500 026.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ in the nature of Mandamus, declaring the Status-Quo Order Dt 04-05-2021 which is extended from time to time and in force till 25-11-2021 passed by the Honorable Debts Recovery Tribunal-2 Hyderabad in SA No. 87/2021 thereby ordering status-quo in respect of the issuance of sale certificate in respect of Schedule K Property sold by respondent No 9 bank in favour of petitioner by auction conducted on 30-03-2021, as illegal, arbitrary and against the principles of natural justice and also oppose to Article 14 of Constitution of India and consequently directing respondent No.9 bank to execute and register sale certificate in respect of the Schedule K Property in favour of the petitioner.

I.A.NO:1 OF 2021

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Status-Quo Order Dt 04-05-2021 which is extended from time to time and in force till 25-11-2021 passed by the Honorable Debts Recovery Tribunal-2 Hyderabad in SA No. 87/2021 thereby ordering status-quo in respect of the issuance of sale certificate in respect of Schedule K Property sold by respondent No 9 bank in favour of petitioner by auction conducted on 30-03-2021 till the disposal of the present writ petition.

Counsel for the Petitioner : SRI G.K.DESHPANDE

Counsel for the Respondent Nos.1 to 8 : SRI BALSHETTY SANJAY KUMAR

Counsel for the Respondent No.9 : SRI K.NARSIMHA

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION No.27445 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. G.K.Deshpande, learned counsel for the petitioner appeared through video conferencing.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration and the writ petition has become infructuous.

3. In view of the aforesaid submission, the writ petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

Sd/- MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER

To

1. One CC to Sri G.K. Deshpande, Advocate [OPUC]
2. One CC to Sri Balshetty Sanjay Kumar, Advocate [OPUC]
3. One CC to Sri K. Narsimha, Advocate (OPUC)
4. Two CD Copies

SA
MP

HIGH COURT

DATED:03/05/2024



ORDER

WP.No.27445 of 2021

DISMISSING THE W.P

AS INFRACTUOUS WITHOUT COSTS.

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